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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 18/2010 & 32/2010

DIRECTOR OF INCOME TAX ..... Appellant  
Through: Ms P.L. Bansal with Mr Paras Chaudhary

versus

M.S.EDUCATION SOCIETY ..... Respondent  
Through: None

**CORAM:**  
**HON'BLE MR. JUSTICE BADAR DURREZ AHMED**  
**HON'BLE MR. JUSTICE SIDDHARTH MRIDUL**

**ORDER**

% **15.01.2010**  
**CM 200/2010 in ITA 18/2010 (Exemption)**

Allowed subject to all just exceptions.

Application is disposed of.

**ITA No.18/2010 & 32/2010**

These appeals arise out of the Tribunal's order dated 22<sup>nd</sup> January, 2009 which was a combined order in respect of three assessment years namely 1995-96, 1996-97 and 1998-99. The Revenue had earlier preferred an appeal in respect of the assessment year 1995-96 being ITA No.1341/2009. The same was dismissed by this Court after observing that no question of law arose for its consideration vide order dated 16<sup>th</sup> December, 2009.



In view of the same, the present appeals which arise out of the said common order and raise identical issues, are liable to be dismissed as no question of law arises for our consideration.

The appeals are dismissed.

*Amal Kumar.*  
BADAR DURREZ AHMED, J

*hidi*  
SIDDHARTH MRIDUL, J

JANUARY 15, 2010  
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